

To,

All Telecom Service Providers

Subject: Direction under Section 13 read with paras (i) and (v) of clause (b) of sub-section (1) of Section 11 and sub-section(4) of section 12 of the TRAI Act, 1997 – Certificate of Compliance in respect of Directions issued by TRAI.

WHEREAS the TRAI has issued several directions to Telecom Service Providers in the past on various issues including interconnection, Spillage of R.F. signals and submission of information relating to Traffic and Performance Monitoring report etc. Some of these directions were meant for one time compliance, and some are to be complied on a continuing basis. The Authority feels it necessary to obtain periodical certificate of compliance from the service providers in order to ensure that those directions which are perpetual in nature are complied with by all the service providers.

2. WHEREAS the following directions on Interconnection, Provision of Wireless Service Outside the Licensed Service Area and submission of ILD traffic data & PMR Reports issued since January 2005 are required to be complied with by all the service providers on an on-going basis:

- I. Direction dated 7<sup>th</sup> June 2005 to All Service Providers on provision of Interconnection. (BSNL has appealed against the direction in TDSAT and since the matter is sub-judice, all other service providers except BSNL should give compliance to the directive).
- II. Direction dated 9<sup>th</sup> June 2005 to All Service Providers regarding provision of Wireless Services Outside the Licensed Service Area.
- III. Direction dated 28<sup>th</sup> April 2006 to All Service Providers regarding reporting of International Long Distance Traffic Minutes.
- IV. Direction dated 3.3.2005 regarding submission of periodical reports pertaining to Telecom Service Provision;

3. AND THEREFORE the Authority in exercise of the powers conferred upon it under section 13 read with sub-clause (i) to (v) of clause (b) of sub-section (1) of section 11 and sub-section (4) of section-12 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), hereby directs all Telecom Service Providers to furnish to the Authority a certificate of compliance on the above mentioned directions regularly by 31<sup>st</sup> July every year. The certificates of compliance should categorically mention that all these directions of the Authority are being complied with in toto and that there has been no breach of these directions during the year. The first certificate of compliance, covering the entire period from the date of issuance of the respective direction up to 30<sup>th</sup> June 2006, shall reach TRAI by 4<sup>th</sup> August 2006.

This issues with the approval of the Authority.

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